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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. (I.B) No. 211/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Sanjay Shukla  
V/s.  
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RISHABH GUPTA	ADVOCATE	PETITIONER	
2.	Vaibhavi Parikh a.w. Karan Kumar MUMBAI	ADVOCATE	RESP	

**ORDER**

Learned Advocate Mr. Rishabh Gupta present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Vaibhavi Parikh with Learned Advocate Mr. Abhishek Mehta present for Respondent.

Respondent requested for time. On perusal of record it is found that respondent has already availed enough time but has failed to file its reply. Ground shown by the Respondent is that the company has shifted from original premises and documents are not available which is the cause of delay. The grounds shown by the Respondent appears to be not cogent and petitioner has also vehemently objected. However for the ends of justice a last chance is allowed to the Respondent to file his reply within two weeks time with a cost of Rs. 10,000/-.

List the matter on 05.04.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 9th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**